

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.74/94

Dt. of order: 20.1.1995

Jas Ram

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.Dharmendra Agrawal

: Brief-holder of Mr.Virendra Ladha
counsel for applicant.

Mr.Praveen Salwade

: Counsel for respondents.

CORAM:

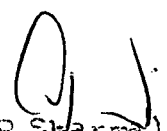
Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.O.P.SHARMA, MEMBER(ADM.).

In this application under Sec.19 of the Administrative Tribunals Act, 1985, applicant Shri Jas Ram has prayed that the respondents may be directed to make the following payments to the applicant with interest at 18% per annum with effect from the date of his retirement till such payments are actually paid:

- (a) difference of payment after calculating the dearness allowance payable on encashed leave @ 97% of the basic salary as per the revised rates effective from 1.7.93;
- (b) sanctioned payment of a sum of 11338/- towards payment of the gratuity;
- (c) sanctioned payment of a sum of Rs.15,690/- towards payment of commutation to pension;
- (d) a sum of Rs.3,076/- against transfer travelling allowance bill submitting alongwith his letter dt. 21.10.93;
- (e) payment of daily allowance for the period from 1.11.85 to 6.11.1985;
- (f) payment of compulsory Insurance Scheme;
- (g) 20% of the dearness allowance as interim relief with the payment of his gratuity.

2. The learned counsel for the applicant states that the payments in question have since been received. The application has become infructuous and it is dismissed with no order as to costs.


(O.P.Sharma)
Member(A).